

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No.81/2009 (Suo motu)

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of Hearing : 16.4.2009

Subject : Maintenance of Grid Discipline-Compliance of provisions of the Indian Electricity Grid Code.

Respondents : 1.Tamil Nadu Electricity Board, Chennai, and
2.Shri C.P.Singh, Chairman, Tamil Nadu Electricity Board, Chennai.

Parties present : Shri P.Soma Sundaram, Advocate for the respondents
Shri .K.Ramakrishna, SRLDC
Shri Ajit Singh , SRPC

The Commission by its order dated 13.4.2009 directed the first respondent to show cause as to why it should not be held guilty of contravention of and non-compliance with the provisions of the Grid Code and penalty under Section 142 of the Electricity Act, 2003 (the Act) be not imposed on it for over-drawl of electricity during 1.4.2009 to 9.4.2009. The second respondent, the chairman and Managing Director of the first respondent, was also directed to show cause as to why as the person in-charge of and responsible to the first respondent for conduct of its business he should also not be deemed guilty of the offence of contravention of and non-compliance with the provisions of the Grid Code, and punished accordingly along with the first respondent, under Section 149 of the Act.

2. Learned counsel for the respondent prayed for two weeks time to file replies. The Commission observed that since it involved the question of grid discipline, two weeks time could not be granted. The Commission directed to re-notify the petition for hearing on 21.4.2009 and the respondents were permitted to file replies before that date.

Sd/-
(K.S.Dhingra)
Chief (Legal)